

Rep. by Act 52 of 1964, S. 2 + sub. I (w.c.f. 29.12.64)

THE ESSENTIAL COMMODITIES (AMENDMENT)
ACT, 1961

NO. 17 OF 1961

[10th May, 1961]

An Act further to amend the Essential Commodities Act, 1955.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Essential Commodities (Amendment) Act, 1961. Short title.

10 of 1955.

2. In the Essential Commodities Act, 1955, in section 3, in sub-section (2),— Amendment of section 3.

(a) after clause (i), the following clause shall be inserted, namely:—

“(ii) for the grant or issue of licences, permits or other documents, the charging of fees therefor, the deposit of such sum, if any, as may be specified in the order as security for the due performance of the conditions of any such licence, permit or other document, the forfeiture of the sum so deposited or any part thereof for contravention of any such conditions, and the adjudication of such forfeiture by such authority as may be specified in the order;”;

(b) in clause (j),—

(i) after the word “aircraft”, the word “and” shall be inserted; and

(ii) the words “the grant or issue of licences, permits or other documents, and the charging of fees therefor” shall be omitted.